

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KOYENCO AUTOS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KOYENCO AUTOS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/02/2003
3.	Authority under which corporate debtor is incorporated / registered	RoC-Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50101KL2003PTC015959
5.	Address of the registered office and principal office (if any) of corporate debtor	53 C, KOYENCO HOUSE WEST HILL PO KOZHICODE KERALA , PIN - 673005
6.	Insolvency commencement date in respect of corporate debtor	06/10/2021
7.	Estimated date of closure of insolvency resolution process	04/04/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Adv. Sankar P Panicker, IBBI/IPA-003/IP-N00037/2017-18/10300
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Panicker and Panicker Advocates, Jaikunj, Chittoor Road, Kochi -682035, sankarpanicker@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Panicker and Panicker Advocates, Jaikunj, Chittoor Road, Kochi -682035, cirp.koyenco@gmail.com
11.	Last date for submission of claims	20/10/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not applicable 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a Web link: https://ibbi.gov.in Physical Address:.....

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **KOYENCO AUTOS PRIVATE LIMITED** on **06/10/2021**.

The creditors of **KOYENCO AUTOS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **20/10/2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA-**Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Sd/-

Adv. Sankar P Panicker

Date: 08.10.2021

Place: Ernakulam